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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 1306/2001

New Delhi, this the 23rd day of May, 2001.

Hon'ble Shri M.P.Singh, Member (A)

Bagh Singh,  
s/o Shri Chandra Bhan,  
r/o Village & PO Ladpur  
Kanjwala, Delhi-81.

The Applicant is working as Helper  
to Electrician in Maintenance Section,  
IARI, PUSA, New Delhi.

...Applicant

(By Advocate: Shri Chittaranjan Hati)

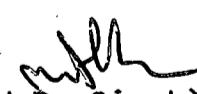
Versus

1. Union of India  
Through the Secretary,  
Ministry of Agriculture,  
Krishi Bhawan, New Delhi.
2. I.C.A.R.  
Through its D.G./Secretary,  
Krishi Bhawan, New Delhi.
3. I.A.R.I.  
Through its Director,  
Pusa, New Delhi.
4. M/s Anand & Company,  
Through Maintenance Section,  
IARI, Pusa, New Delhi.

.... Respondents

ORDER (ORAL)

Learned counsel for applicant seeks  
permission to withdraw the OA. Permission is  
granted. The OA is dismissed as withdrawn with  
liberty to applicant to re-agitate the matter, if  
so advised.

  
(M.P. Singh)  
Member (A)

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